

**OFFICE OF THE DISTRICT JUDGE
DAKSHIN DINAJPUR AT BALURGHAT
ENGLISH DEPARTMENT**

Order No. 141 Dated, 20th May, 2021

Further to the earlier Office Order No.137 dated 17.05.2021, considering the critical situation at present, it is necessary to pass further direction as follows :-

1. It is recently noticed that certain Judicial Officers and Staffs of this Judgeship had not attended their respective places of duty and have left station without any intimation to their immediate concerned superior authority. As such, **no Judicial Officer or Staff shall leave the station without prior permission of the appropriate authority.**


2. Recording of Statement under Section 164 Cr.P.C., as well as urgent administrative matters of Criminal establishment, including protocol matters, if any, shall be taken up by the Judicial Magistrate who is in charge of remand duty on that particular day.

The Judicial Magistrate holding Remand File in a particular day is directed not to leave the station till the arrival of the next Judicial Magistrate.

3. Bail applications and applications for interim order, apart from any other matter considered to be urgent by the concerned Presiding Officer, shall be treated as urgent application in this regard. However, considering the prevailing condition no adverse order be made in case of non-appearance of any party or learned Advocate.

4. With further referene to the earlier Office Order mentioned above, this is to clarify that all staff-members attached to the above-mentioned Courts and ancillary departments (English Department, Vernacular Department, Accounts Department, Nezarath Department, Copying Department, District Record Room, etc) shall remain present on 21.05.2021,24.05.2021 to 29.05.2021, as per the Roster Duty prepared already.

Inform all concerned.


**District Judge
Dakshin Dinajpur at Balurghat**

Memo. No: 743 (37)/G

Date: 20.05.2021

• **Copy forwarded for information and taking necessary action, if any, to :-**

- 01-00) The Superintendent of Police, Dakshin Dinajpur at Balurghat.
- 02-07) The Additional District & Sessions Judge, 1st /2nd /3rd / F.T./ Special Court, Balurghat/ Buniadpur, Dakshin Dinajpur.
- 08-09) The C.J.M. / A.C.J.M., Balurghat / Buniadpur, Dakshin Dinajpur.
- 10-00) The Civil Judge (Sr. Division), Balurghat, Dakshin Dinajpur.
- 11-13) The Judicial Magistrate / 2nd Court, Balurghat / Buniadpur, Dakshin Dinajpur.
- 14-15) The Civil Judge (Jr. Division), Balurghat / Buniadpur, Dakshin Dinajpur.
- 16-20) The Judge-in-Charge of Nezarath / Accounts / CD / F & S / D.R.R, Balurghat, Dakshin Dinajpur.
- 21-24) The Judge-in-Charge of Nezarath / Accounts / CD / F & S, Buniadpur, Dakshin Dinajpur.
- 25-26) District Judge's Vernacular Section/ Ejlash, Balurghat, Dakshin Dinajpur.
- 27-00) The System Officer, District Judge's Computer Section, Balurghat, Dakshin Dinajpur.
- 28-32) The G.P. / P. P. / A.P.P./ P.P.-in-Charge, Balurghat / Buniadpur, Dakshin Dinajpur.
- 33-00) The Secretary, Dakshin Dinajpur District Advocates' Bar Association, Balurghat, Dakshin Dinajpur.
- 34-00) The Secretary, Gangarampur Sub-Divisional Court Advocates' Bar Association, Buniadpur, Dakshin Dinajpur.
- 35-36) The Secretary, Law Clerk Association, Balurghat/ Buniadpur, Dakshin Dinajpur.
- 37-00) The Principal Magistrate, J.J.B., Subhayan Home, Dakshin Dinajpur at Balurghat.


**District Judge,
Dakshin Dinajpur at Balurghat.**